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Conduct of Business in Lok Sabha, I am directed to enclose the Finance Bill, 1998, as passed by Lok Sabha at its sitting held on the 26th March, 1998.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

## (VI)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Contingency Fund of India (Amendment) Bill, 1998, as passed by Lok Sabha at its sitting held on the 26th March, 1998.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Madam, I lay a copy each of the Bills on the Table.

## RE: FATE OF ORDINANCES TO BE REPLACED BY LAWS

THE DEPUTY CHAIRMAN: Mr. Mukherjee, do you want to say something?

SHRI PRANAB MUKHERJEE (West Bengal): Madam, you have announced the business of the House and we discussed these things in the Business Advisory Committee. But I would like to know from the Government what the fate of the Ordinances is going to be because the Ordinances are to be replaced by regular laws. We have agreed to extend the Session by one day, that is up to 1st of April. On that day we will be discussing the President's Address. Therefore, what is the time for the Ordinances to be replaced by laws? If we cannot dispose of them, they will lapse because there will be a gap of six weeks after the meeting of the House and it is a Constitutional requirement. Therefore, I would like to know from the Government what the fate of those Ordinances. which have been passed in the interim period and which are to be replaced by laws, is going to be. I would like to know whether the Government is going to convene the House before the stipulated period of six weeks and, if not, what they are going to do about the Ordinances.

सदन के नेता (श्री सिकन्दर बख्त): सदर साहिबा, कोई कांस्टीट्यूरानल डिफ्किल्टी नहीं है। अगर कोई आर्डिनेंस लेप्स होता है तो दूसरा आर्डिनेंस आ सकता है। ..(व्यवधान)...

Just a minute. (Interruptions)... Just a minute. Don't laugh. You are saying that there is going to be a Constitutional difficulty. I don't think that there is any Constitutional difficulty which is involved. (Interruptions)...

SHRI H. HANUMANTHAPPA (Karnataka): Madam, there is some difficulty because the House is in session. The House has ben summoned. An Ordinance cannot be replaced by another Ordinance. (Interruptions)...

SHRI PRANAB MUKHERJEE: Madam, most respectfully I submit that the whole scheme of Ordinance is that at the earliest opportunity it will have to be approved by the House. That is the spirit of the Constitution. When the House is not in session, Ordinances are promulgated and the Government takes steps for getting the Ordinances replaced by regular laws at the earliest opportunity when the House meets. That is why this six-week period has been stipulated, that is, six weeks from the first day of the meeting of the House. I agree with the Leader of the House that there have been instances when an Ordinance was allowed to lapse because it could not be translated into a law for certain reasons and thereafter replaced by another ordinance.

It happens in the State Governments very often. But in Parliament normally we don't do it.

Therefore, I would like to know from the Government—because it is related to the business of the House— about the extension of the Session beyond 1st of April If Government decides that it is not going to bring the ordinances to be replaced by laws, fair enough then we are not going to meet or bother

<sup>[]</sup> Transliteration in Arabic Script.

about the future of the ordinances at all. We will take care of them when time comes. But I would like to know from the Government whether there is any possibility of extending the Session further, whether they will come on 30th or 31st or 1st and suggest that they will extend the Session up to 2nd. This point should be clarified.

THE DEPUTY CHAIRMAN: Shri Gurudas Das Gupta.

SHRI SIKANDER BAKHT: Madam, ...

THE DEPUTY CHAIRMAN: Just a minute, पहले गुरुदास जी बोल लें, फिर आप ज़वाब दे देना।

SHRI GURUDAS DAS GUPTA (West Bengal): I think Mr. Mukherjee is expecting too much. The Government has not settled down. We must allow the Government to settle down, Madam, and if the Government does not settle down and if there is so much of uncertainty as there appears to be, or if they have been able to encounter any uncertainty because of the so many adventures of work that they have been able to do, then of course, that is another thing. But apparently it appears that it has not settled down. Therefore, we must give the Government an opportunity. Their experience of running the Government is only 14 days or 15 days. We should give them a little time to settle down and allow them to make up their mind so far as law and ordinance are I would concerned. appreciate ...(Interruptions)... Madam, ...(Interruptions)...

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): Mr. Gurudas Das Gupta is right. We are still expecting. It will take time to deliver.

SHRI GURUDAS DAS GUPIA: I am only saying that the hon. Leader of the House should not be put in such a difficult situation and no more predicament should be caused to him. We should be generous to him as he had been. Therefore, all these questions should not be put to him.

THE DEPUTY CHAIRMAN: Shrimati Jayanthi Nataranjan, do you still want to ask even after the plea for generosity?

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Maybe, they should get some help

from the Law Minister but he is too busy dealing with Jayalalitha's cases. Maybe, they should get some help. ...(interruptions)...

TRAJYA SABHAT

SHRI S. MUTHU MANI (Tamil Nadu): You are defeated by the people of Tamil Nadu. To continue in politics you have decided to insult our leader. Madam ...(Interruptions)... Shall I speak about Moopanar? ...(Interruptions)...

THE DEPUTY CHAIRMAN: Just one minute. ...(Interruptions)... Mr. Muthu Mani ...(Interruptions)... Just one minute ...(Interruptions)...

SHRI N. THALAVAI SUNDARAM (Tamil Nadu): They are afraid because a lot of people are going against Mr. Moopanar. ...(Interruptions)...

THE DEPUTY CHAIRMAN: Please sit down. ...(Interruptions)...

SHRI GURUDAS DAS GUPTA: Change of place does not change a man. This is the tragedy. ...(Interruptions)...

SHRI SIKANDER BAKHT: Madam, ...

THE DEPUTY CHAIRMAN: Let him sit down. Then I will ask you to speak.

SHRI SIKANDER BAKHT: Madam, please ask him to sit down.

THE DEPUTY CHAIRMAN: Mr. Muthu Mani, I would see that everybody name comes on the record and the message goes back home. Please, early in the morning let us have a peaceful House. In the meeting, the Leader of the House suggested that we should run this House in a different manner and in a congenial manner. Now, his mention should not make you so agitated.

SHRI G. SWAMINATHAN (Tamil Nadu): Madam, somebody speaks and we reply. ...(Interruptions)...

SHRI S.B. CHAVAN (Maharashtra): Before the hon. Leader of the House takes the House into confidence, it seems to be a very extraordinary situation where he also does not seem to be quite sure whether the ordinances are going to be converted into Bills. It may be that he said this. Maybe, some maybe repromulgated. We would like to have a definite information. On the very first day we requested

you to let us know the exact programme and how long the House would sit. We would like to know it because, according to the programme of the House, we have to chalk out our programme also. We were told that it would not be extended beyond the 31st.

Now it is being stated that it is going to be extended by one day. I don't know how many of the Ordinances you would like to repromugate. Please be exact about this because the Motion of Thanks to the President has also to be discussed on Wednesday. Only one day is left. That is why it becomes absolutely necessary that you should be very clear in your mind as to what is going to be the Government's programme.

SHRI JOHN F. FERNANDES (Goa): Madam, we have hung Parliaments and we have unstable Governments. Ordinances are promulgated when the Parliament is not in session. And when the Parliament meets, the Ordinances have to come before it. It is the duty of the Government. We have seen that some Ordinances have not been brought before the Parliament and those Ordinances have been reissued. Even Financial Bills have been approved through Ordinances. This undermines the authority and sovereignty of the Parliament. I want a ruling from the Chair on whether the Government should be permitted to rule through Ordinances, and more so this Government which doesn't have majority.

SHRI SOMAPPA R. BOMMAI (Karnataka): Madam, I completely agree with the sentiments expressed by my friend, Shri Gurudas Das Gupta. We should give them some time to settle down. They have to make up their mind. First they have to get the vote of confidence. Then only they will be in a position to take a decision on the Ordinances, whether to convert them into law or to re-promulgate them. Therefore, let us not put the Leader of the House in an awkward and embarcassing position. Let them take a little time. Let them make up their mind. Let them come and we will cooperate with them.

SHRI G. SWAMINATHAN: I fully endorse the opinion expressed by Shri Bommai. I raised this matter on the first day itself. I raised it because I wanted to know whether the Session will be extended by a day so that we could arrange the programme. At that time they could not make up their mind because there were 13 Ordinances. All the 13 Ordinances were promulgated by the previous Government. This Government should have the time to find out which are the Ordinances they concur with and which are the Ordinances they do not concur with. Every Ordinance may not be acceptable to them because Ordinances are promulgated by Governments for certain reasons which they think are valid during their period. So, they have to take time. They have also to bring Bills for those Ordinances which are acceptable to them: those Bills have to be introduced in the House so that the House can take them up for consideration. All this needs time. Ordinances are important matters. These cannot be hustled through in the House because once these are enacted, these affect the lives of people. So, the Government has also to be careful and they have to give sufficient attention to this matter.

So, I plead that the Opposition should not hurry up or hustle the Government into doing something in regard to these Ordinances which the previous Government had passed. This is one thing.

The second thing is that the Ordinances pertain to the Government and discussion on the ordinances is very important because these Ordinances affect the lives of people and these also affect the members in the sense that the time of the House is involved. But the Law Minister does not actually come into the picture because an Ordinance has to be considered by the Cabinet as a whole, not by the Law Minister alone. So, to say that the Law Minister is busy looking into the files of a leader is not very valid. Shrimati Jayanthi Natarajan is perhaps very unhappy because her party has been defeated very badly and she wants to show her resentment in the House by talking about the Law Minister.

SHRIMATI JAYANTHI NATARAJAN: Madam, let us talk about what the Law Minister has said. We will talk about it right now. He went on the international television saying that false cases have been foisted. He committed a contempt of court. Let us now, therefore, find

out whether the Law Minister is capable of holding this job.

SHRI G. SWAMINATHAN: We are willing to reply, Madam.

SHRIMATI JAYANTHI NATARAJAN: Let us not hold a brief for the Law Minister.

SHRI G. SWAMINATHAN: We are willing to reply at the appropriate time. Madam. We are not shying away. (Interruptions)

SHRIMATI JAYANTHI NATARAJAN: The Law Minister went on record to say that false cases have been foisted. He said this on the Star TV. Is this Law Minister fit enough to hold this position? ...(Interruptions)...

SHRI G. SWAMINATHAN: It is not fair ..... Madam. ...(Interruptions)...

Madam, at the time of discussing the Ordinances, we should not discuss about the Law Minister. Madam, that will have some other time. ...(Interruptions)...

THE DEPUTY CHAIRMAN: You please sit down. I will manage it. ...(Interruptions)... If you sit down, then I can manage it. ...(Interruptions)... Mr. Muthu Mani, please sit

मार्गबन्धु जो आप बैठिये।.....(ज्यवधान)

जयन्ती जी आप भी बैठिये ......(व्यवधान)

SHRI G. SWAMINATHAN: Madam, I am on my legs. Madam, with your permission, I ām on my legs. You should not allow somebody else to speak. ...(Interruptions)...

You asked me to speak and I am on my legs. ...(Interruptions)...

THE DEPUTY CHAIRMAN: Please sit down.

SHRI S. MUTHU MANI: Why is she speaking without the permission of the Chair? ...(Interruptions)...

THE DEPUTY CHAIRMAN: Swaminathanji, please finish it.

SHRI G. SWAMINATHAN: Madam, I am on my legs with your permission. ...(Interruptions)..

THE DEPUTY CHAIRMAN: Mr. Swaminathan, please finish.

SHRI G. SWAMINATHAN: Why should I: sit down? ...(Interruptions)... The point I am saying is that I am speaking with your permission.

to be replaced by laws

THE DEPUTY CHAIRMAN: If all of you get up and speak, there will be ten speakers. So, please let me handle it one by one. ...(Interruptions)...

SHRI G. SWAMINATHAN: I am concluding, Madam.

SHRIMATI JAYANTHI NATARAJAN: Madam, please let me say a word.

THE DEPUTY CHAIRMAN: Javanthini. please sit down. Let him finish. Please sit down. ...(Interruptions)...

SHRI G. SWAMINATHAN: Madam; I am on my legs. ...(Interruptions)...

SHRI VISHNU KANT SHASTRI (Uttar Pradesh): What is happening?

THE DEPUTY CHAIRMAN: The same thing which used to happen before. There is nothing new. ...(Interruptions)... Mr. Malkani, the same thing which used to happen before while you were sitting over here is happening. Any mention of Tamil Nadu will definitely have some fireworks. So, we should not be agitated. ...(Interruptions)... So, don't get agitated. It doesn't really matter. Things have not changed. Please sit down, ...(Interruptions)...

AN HON. MEMBER: The name of Ms. Jayalalitha is unnecessarily being brought in here. ...(Interruptions)...

THE DEPUTY CHAIRMAN: I don't know why everybody is so agitated for nothing.

SHRI G. SWAMINATHAN: Madam, while concluding I wish to say that if somebody wants a discussion on the Law Minister of the Government.

THE DEPUTY CHAIRMAN: Okay. We will have it. Now that is over.

SHRI G. SWAMINATHAN: ...we are prepared for that. It has to be taken up with your permission. We are not running away from any discussion. We are prepared for that.

THE DEPUTY CHAIRMAN: Okay. I will give the permission. If permission is sought, the Chairman will see to it. ... (Interruptions)...

SHRIG, SWAMINATHAN: I don't think the subject is to be taken up at a time when we are discussing about the Ordinances. We should not take it up at an inappropriate time. ...(Interruptions)... So, I would only plead that the Government be given sufficient time to look into the matter and thereafter, we can take up the matter

SHRIMATI JAYANTHI NATARAJAN: Madam, let me say on what he has said.

THE DEPUTY CHAIRMAN: Did he say something about you? I did not hear. ...(Interruptions)...

SHRIMATI JAYANTHI NATARAJAN: He referred to me by my name. Let me answer what he has said.

SHRI G. SWAMINATHAN: No. no. I don't think I have said anything.

SHRIMATI JAYANTHI NATARAJAN: Let him withdraw what he has said.

SHRI G. SWAMINATHAN: As the hon. Member is here and she has a name. I have only referred to her by name. Otherwise, how could I ask her? This is not British Parliament where a Member is referred to by his constitutency. A Raiva Sabha Member has to be referred to only by name. There is no other way I can refer to her.

SHRIMATI JAYANTHI NATARAJAN: Madam, has my name become so cheap? Is Javalalitha an unparliamentary word? ...(Interruptions)...

SHRI G. SWAMINATHAN: Madam, then how else will I call her and how else will I tell her? There is no other way I can mention about her.

THE DEPUTY CHAIRMAN: Now, Mr. Swaminathan has a lot of sense of humour, will you please sit down? ...(Interruptions)...

SHRI G. SWAMINATHAN: Madam, I wish to conclude my speech by requesting that some more time should be given to the Government to look into the Ordinances.

DR. BIPLAB DASGUPTA (West Bengal): Madam, I agree with my friend Mr. G. Swaminathan. Although I expected him to be in the Cabinet and not sitting here. I agree with him that the Ordinances should not be hustled through. The Session has been extended by one day and we have three more days in the next week. I hope that will give sufficient time to the Government to go through the Ordinances. to decide which one of them should be recycled. which one should be dropped; some decision has to emerge. I understand that the BJP leaders did a lot of homework before they came to the Government. They prepared a National Agenda. A lot of thought has been given to various issues. So, their team should be ready to really come out with answers very soon. It should not take too much of time. But, while the BJP is asking for more time to consider the Ordinances, to formulate their views, I found there are other issues on which they have come out with decisions very quickly. I don't want to take the names, but there is someone in India who is known as the Imelda of India - Imelda of India, I am not mentioning the name, Imelda of India - but that Imelda of India. ...(Interruptions)... Oh, Imelda is the wife of Marcos. Mr. Marcos was the President of the Philippines, who is known as the Imelda of India of 4,000 shoes, slippers rather, the Imelda of 4,000 slippers. Now, I find somebody...

SHRIMATI JAYANTHI NATARAJAN: Who is it?

DR. BIPLAB DASGUPTA: I am coming to

THE DEPUTY CHAIRMAN: He is coming through Philippines.

DR. BIPLAB DASGUPTA: I find there is a well-formulated view about certain cases which are pending in court.

SHRI TRILOKI NATH CHATURVEDI (Uttar Pradesh): It is now about ordinances and not about cases. Not about shoes. (Interruptions) The Government wants to give a mature consideration to ordinances supported by Mr. Biplab Dasgupta. We are giving a proper mature consideration. That is all. (Interruptions)

DR. BIPLAB DAS GUPTA: On the one hand the Government is taking a plea ...(Interruptions)...

THE DEPUTY CHAIRMAN: Please ...(Interruptions)... Mr. Biplab Dasgupta, we are discussing just now ...(Interruptions)... Please take it seriously. (Interruptions) Please sit down. (Interruptions)

SHRI SIKANDER BAKHT: Madam, ...(Interruptions)

THE DEPUTY CHAIRMAN: Just a minute. (Interruptions) It is a serious matter raised about ordinances by Shri Pranab Mukherjee. There are certain technical and Constitutional repercussions of an ordinance. I remember when they were on the right side of the House, the left side used to oppose promulgation of any ordinance when the House was in Session or when it was going to be convened. Ordinances are promulgated in certain circumstances and Mr. Pranab Mukherjee asked a very pertinent question: When the Session is extended, what is the fate of these ordinances? I know the Leader of the House has answered it. Still we have 3-4 days. Today and three more days we have. The Leader of the House will get the correct information about the government's view on these ordinances and, perhaps, he would come and report to the House and apprise Members about it. He knows what the condition of the ordinances is, but I would expect of you not to extend this simple and pertinent question into a political issue. Will you please sit down so that I can ask a nominated Member to say a few words?

DR. BIPLAR DASGUPTA: The issue is simple. I can understand the Government is taking time to make up its mind on the ordinances. I fully sympathise with them. I do not like a "Government by ordinances". Let them take time. What I am saying is this: there is a contrast between the Government which is very careful, well-formulated, with an understanding of ordinances, on the one hand, and, on the other, the Government which is rushing through certain things. How are they making statements on these? Let not the Government come with hurried statements. (Interruptions) That is the point I am making. They cannot say two things at the same time. (Interruptions)

THE DEPUTY CHAIRMAN: He has the right to put forth his point. (Interruptions)

DR. BIPLAB DASGUPTA: There is a kind of double-speak on this issue (Interruptions) A double-speak, hurrying up on some things...

श्री सिकन्श बख्तः सदर साहिबा....

तपसभापति: वे और बोलना चाहते हैं। He has asked for time.

SHRI KULDIP NAYAR (Nominated): Mv question is very simple and straight. (Interruptions) I want to know whether a Bill relating to the Prasar Bharati Act is being allowed to lapse or not. That is all.

[RAJYA SABHA]

THE DEPUTY CHAIRMAN: It is an ordinance regarding the Secretary of the Prasar Bharati and that is a serious matter. When it lapses, the Secretary ceases to be the Secretary because of age problem. (Interruptions)

श्री सिकन्दर बखा: सदर साहिबा, जब मेरे अजीज टोस्त....

THE DEPUTY CHAIRMAN: Mr. Singla wants to say something. He is retiring. (Interruptions) Have some patience. I think, he has only two more days here. (Interruptions)

श्री सिकन्दर बख्त: मझे थोडा सा वक्त दे दीजिए। मैं दो मिनट में बात खत्म करना चाहता हं।

SHRI SURINDER KUMAR SINGLA (Punjab): Madam, you have really stated a very particular aspect of the whole controversy. That is a very serious matter. One appreciates that the Government has not applied its mind on these issues. They need time. But, John Fernandes raised a pertient issue that the House, through you, must express its position on the "Raj through ordinance". I think, a number of times Mr. Sikander Bakht himself has ridiculed it.

Now suddenly he finds a virtue in saying that they would be able to re-promulgate the Ordinances if they do not become law. So, the point that I am making is that the Chairperson must express, the House must express this particular position that we do not want the Ordinance raj for ever. You have this Parliament. If you think that certain Ordinances have to lapse, let them lapse. If you think that there are certain other Ordinances which should not lapse, let them be extended for one more day rather than making it a technical or a constitutional issue. As Pranabda has pointed out, it should not become an obstacle for replacing those Ordinances by Bills. Thank you. ...(Interruptions)...

THE DEPUTY CHAIRMAN: I think it is enough now. ...(Interruptions)...

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SHRI DIPANKAR MUKHERJEE (West Bengal): Madam, in this connection I want to remember late Shri Satish Agarwalji. ...(Interruptions)...

THE DEPUTY CHAIRMAN: Okav. ...(Interruptions)...

श्री दीपांकर मखर्जी: मैडम, मझे सतीश अग्रवाल की याद आ रही है। जब भी, कोई भी आर्डिनेंस यहां आता, सदन में आता तो वह सब से पहले इसके खिलाफ बोलते थे। आज जब बख्त जी बोलेंगे मेरे ख्याल से उसकी याद करके, राज्य सभा में ...(व्यवधान) बोलेंगे। ...(ज्यवधान)

श्री . सिकन्दर वस्त: सदर साहिबा, जब मेरे एक अजीज दोस्त ने यह सवाल उठाया ...(व्यवधान)

उपसभापति: कौन से दोस्त सिकन्दर बख्त साहब?

श्री सिकन्दर बख्त : प्रणब मुखर्जी साहब। मैं इनको प्रणब दा कहता हूं। इस सवाल के जवाब में कुछ हमारे रजरात, मेरा जवाब जब आया तो हंस पड़े थे और मैं दिल ही दिल में रो रहा था। वजह यह थी कि मैं इस सवाल की सियासी सवाल नहीं बनाना चाह रहा था। सियासी जवाब नहीं देना चाह रहा था। मैं इबतदा इससे नहीं करना चाहता हं। आर्डिनेंसेज़ हैं। बहुत एँबस्ट्रा आर्डिनरी सर्कमस्टांसेज़ में हम लोग इस दौरान मिल रहें हैं, एक बहुत छोटे से पीरियंड के लिए। आर्डिनेंसेज पर गौर हो रहा है। आर्डिनेंसेज क्यों आया करते थे, यह बिल्कुल ठीक कहा उधर से कि हम एतराज करते थें आर्डिनेंसेज की गवर्नमेंट पर। मगर मैं उस सवाल को कि यहां गवर्नमेंट क्या करती थी. आज की गवर्नमेंट क्या करने वाली है, पहली गवर्नमेंट ने कौन सा अच्छा किया, आज की जो गवर्नमेंट है वह कौन सा ब्रा करेगी, उसके सवाल को मैं नहीं उठाना चाह रहा था डेलीब्रेटली, मगर प्रणब दा का जवाब जब दूसरे फेज में आया तो उन्होंने जवाब खुद ही दिया, बहुत सारे हजरात ने शायद सिंगला साहब ने भी कहा कि आर्डिनेंसेज कोई बहुत काबिले तारीफ बात नहीं है। बेहद आर्डिनेंसेज़ हैं। गवर्नमेंट उस पर गौर कर रही है कि कौन से आर्डिनेंसेज़ को हम चाहते हैं कि लैप्स हो जाएं कौन से आर्डिनेंस को अगर जरूरत पड़ेगी तो दोबारा लाया जाए, वह लायेंगे। मैं यह तफ्सीली जवाब देना नहीं चाहता था। इसलिए मैंने एक सरसरी सी बात कह दी थी कि अगर वक्त पर आर्डिनेंसेज पर बहस नहीं हो सकेगी तो वे लैप्स हो जायेंगे। तो हमारे साथी हंस पड़े थे और मैं रो पड़ा था। मैं इसलिए कहना चाहता हूं कि आज के दिन कम से कम मैं पीछे की तारीख को दोहराना मुनासिब नहीं समझता था। इसलिए मैंने मुख्तसर जवाब दिया। यह जवाब पता नहीं क्यों पसंद नहीं आया। गौर करेगी, गवर्नमेंट को बैठने दीजिए। अभी आए हैं, अभी बैठे हैं, अभी दामन संभाला है। यह बात क्या हुई।

المشرى مسكندر بخت: يرنب مكوجي صاحب-مین انتویرنب دا کبتابه-اس سوال عجواب میں کے ہمای حضرات میراجواب جب کرماته صنید ر يوسير تقي دورسي دل بي دل ميس دوربا تقا-وحمريه نقي كه مين اس معوال كو ساسر بمعوال بنين بناناچاه رياتها-اسي جواب بيس ديناجاه رما عقا-مين ايقوا اس بيمير بنيدريئ نا جا 🗷 عديم بالكل محلك تكا اده سع ك اعة (ص كر تحق آد في منسب كورغمت ير مير ميور اس معوال كو ك سر اعمًا ناچاہ **ر باجتادی**ی بریشی۔

<sup>†[ |</sup>Transliteration in Arabic Script

للهبيع-يه بات لكاموي -]

## REPORTS OF THE COMMITTEE ON PAPERS LAID ON THE TABLE

[RAJYA SABHA]

SHRI G. SWAMINATHAN (Tamil Nadu); Madam, I present a copy each (in English and Hindi) of the following Reports of the Committee on Papers Laid on the Table:-

Fifty-seventh report regarding State Bank of Mysore, Vijaya Bank, Canara Bank, Corporation Bank, Syndicate Bank, Indian Bank and Indian Overseas Bank:

Fifty-eighth report regarding Spices Trading Corporation Ltd., Hinustan, Teleprinter Ltd., and Tamil Nadu Agro Industries Ltd.; and

Fifty-ninth report regarding Steel Authority of India Ltd. and IRCON International Ltd.:

Madam, I also present a copy each (in English and Hindi) of the following Reports of the Committee on Papers Laid on the Table:-

Sixtieth report regarding the matters pertaining to the delayed appointment of Statutory Auditors of the Government Companies/organisations; and

Sixty-first report regarding Chemicals and Allied Products Exports Promotion Council, Damodar Valley Corporation, Balmer Lawrie Ltd., IBP Company Ltd., Biecco Lawrie Ltd., Oil India Ltd., Assam Agro Industries Ltd. and North Eastern Handicrafts and Handlooms Development Corporation.

## PAPERS LAID ON THE TABLE Statements Regarding Ordinances

श्रम मंत्री (डा॰ सत्य नारायण जटिया): मैं उन परिस्थितियों को स्पष्ट करने वाले दो विवरण (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं जिनके कारण निम्नलिखित अध्यादेशों द्वारा तत्काल विधान बनाये जाने की आवंश्यकता पड़ी:-

[Placed in Library. See No. L.T. 150/98]

- (i) कर्मचारी भविष्य निधि और सकीर्ण उपबंध (संशोधन) दूसरा अध्यादेश, 1997
- (ii) उपदान संदाय (संशोधन) दूसरा अध्यादेश, 1997

[Placed in Library, See No. L.T. 151/98]